

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 405 of 2020**

**IN THE MATTER OF:**

**Mr. Sameer Das**

**.....Appellant**

**Vs.**

**Radstad India Pvt. Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant:                    Mr. Dhaval Deshpande**

**For Respondents:            Mr. Chitranshul Sinha, Mr. Rudreshwar Singh,  
Advocates for R-1  
Mr. Rajendra Gupta, RP**

**O R D E R**

**03.06.2020** -        At the request of the Learned Counsel for the Appellant, the matter is adjourned by one week.

The office of the Registry is directed to list the matter on **12<sup>th</sup> June, 2020** for ['Orders'] and it is lucidly made quite clear that the main 'Appeal' will be heard on merits, and no adjournment shall be granted, of course of any score.

[Justice Venugopal M.]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

ss/m